

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 250 of 2012

Dated: 12th March, 2013

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Neyveli Lignite Corporation Ltd. ... Appellant(s)
Versus

Kerala State Electricity Board & Anr.Respondent(s)

Counsel for the Appellant(s): Mr. N.A. K. Sharma
Mr. Somiran Sharma
Mr. R.S. Prabhu
Mr. Ravi Sankar

Counsel for the Respondent(s) : Mr. M.T. George

ORDER

It is represented by the learned counsel for the Appellant that the counter has been filed by the Respondent only on 08.03.2013 and seeks some time to file the Rejoinder. Accordingly, he is directed to file the same on or before 31.03.2013 after serving copy on the other side.

Post the matter for hearing on **08.04.2013.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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